

Central Administrative Tribunal, Principal Bench

Original Application No. 2582 of 2003

New Delhi, this the 29th day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Giri Raj Singh,
S/o late Shri Lakhi Singh,
Aged about 68 years,
R/o Village & P.O. Raghunath Pur,
District : Ghaziabad

.... Applicant

(By Advocate: Shri B.B. Raval)

Versus

1. Union of India,
Through: The Secretary,
Ministry of Health and Family Welfare,
Government of India,
Nirman Bhawan,
New Delhi-11

2. The Medical Superintendent,
Lady Hardinge Medical College &
Smt. S.K. Hospital,
Panchkuan Road,
Connaught Place,
New Delhi-1

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was employed in the Lady Hardinge Medical College. In January, 1994, a complaint/FIR No. 600/93 is alleged to have been made by his daughter-in-law. In pursuance thereto, the applicant had been placed under suspension. On 29.2.96, he had superannuated. He had been granted subsistence allowance during the period of his suspension. On 31.1.2002, it has been pointed that the applicant has been acquitted by the court of the learned Metropolitan Magistrate.

2. In this regard, the applicant has submitted a representation requesting for payment of salary and

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allowances from 15.1.94 to 29.2.96. Copy of the representation is Annexure A-7 dated 4.3.2003. Decision in this regard has not been taken as yet.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to give a show cause notice while disposing the present application. It is directed that respondent no.2 would consider the said representation of the applicant (Annexure A-7) and take a decision preferably within four months of the receipt of the certified copy of the present order and communicate it to the applicant. It shall be highly appreciated that a speaking order in this regard is passed.

Issue DASTI.


(S.A. Singh)
Member (A).


(V.S. Aggarwal)
Chairman.

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